IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

CP (IB) No. 264/Chd/Hry/2022

IN THE MATTER OF:
Indian Bank **...** **Petitioner**

Versus

Amar Nath **...** **Respondent**

Under Section: 95(1), IBC 2016

Order delivered on 03.04.2024

CORAM:
SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner and RP : Mr. Dharam Paul Garg, Advocate

For the Respondent-Personal Guarantor : None

ORDER

Despite repeated calls, none appears on behalf of the respondent-Personal Guarantor at the time of hearing of the matter, even after the report under Section 99 of the Code has been supplied to the respondent-Personal Guarantor. It seems that respondent-Personal Guarantor is not interested in defending the said petition, therefore, respondent-Personal Guarantor is proceeded against *ex parte*.

The matter be listed on 20.05.2024 for *ex parte* arguments.

Sd/- Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

April 3, 2024
Priyanka